

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.1321/2020**  
**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2020**  
**(F.No.18.03.2020/NCLAT/UR/568**

**In the matter of:**

M/s MCC Concrete .... Appellant

Versus

M/s Northway Spaces Limited .... Respondent

Appearance: Mala Bhatt, Advocate for the Appellant.

**03.06.2020**

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 18.03.2020 and the Office after scrutiny of the Memo of Appeal on 12.05.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 15.05.2020. The Appellant re-filed the Memo of Appeal on 22.05.2020.
3. Having heard learned Counsel for the Appellant and having gone through the records, the delay in re-filing the Memo of Appeal is condoned.
4. List the case before the Hon'ble Bench under the heading 'for admission'.
5. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar